



# Punjab Government Gazette

## EXTRAORDINARY

*Published by Authority*

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CHANDIGARH, TUESDAY, AUGUST 11, 2020 (SRAVANA 20, 1942 SAKA)

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### GOVERNMENT OF PUNJAB

DEPARTMENT OF LABOUR  
(LABOUR BRANCH)

#### NOTIFICATION

The 11th August, 2020

**No.11/01/2019-2L/1131.**-The following Ordinance of the Punjab State Legislature received the assent of the President of India vide letter FNO.14/01/2020-Judl & PP on the 11th day of June, 2020 and is hereby published for general information:-

The Contract Labour (Regulation and Abolition) (Punjab Amendment) Ordinance, 2020

*An*

*Ordinance*

*Further to amend the Contract Labour (Regulation and Abolition) Act, 1970 in its applicability to the State of Punjab.*

Promulgated by the Governor of Punjab in the Seventy-first Year of the Republic of India.

Whereas the Legislative Assembly of the State of Punjab is not in session and the Governor is satisfied that circumstances exist, which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Punjab is pleased to promulgate the following Ordinance, namely:-

Short Title,  
extent and  
commence-  
ment

1. (1) This Ordinance may be called The Contract Labour (Regulation and Abolition) (Punjab Amendment) Ordinance, 2020.
- (2) It shall come into force with effect from the date it is notified in the Punjab Government Official Gazette.

Amendment  
of Section 1  
of Central  
Act 37 of  
1970

2. In the Contract Labour (Regulation and Abolition) Act, 1970, in its applicability to the State of Punjab, in section 1, in sub-section (4), in clauses (a), (b) and the proviso thereunder, for the word "twenty", the word "fifty" shall be substituted.

-Sd-

GOVERNOR OF PUNJAB